

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

Dy. No. 3394/2000 GA 767/2001

TUESDAY the 23rd day of OCTOBER 2001

CORAM: Hon'ble Shri Justice B.N. Singh Neelam, Vice Chairman

M.V. Mathew
Resident of Flat No. 27,
Poonam Chambers, Kharanwadi,
Pimpri, Pune.Applicant.

Applicant by Shri R.S. Sawant.

V/s.

The Commandant
512 Army Base WKSP
Kirkee, Pune.Respondents

ORDER(ORAL)

{Per B.N. Singh Neelam, Vice Chairman}

The learned counsel for the applicant is present. It is submitted that since no instructions are being given to him, he is not in a position to remove the defects. Also perused the office note dated 17.10.2001 that the defects were pointed out. Having not been removed ^{61 and} the defects, the matter is going on for removing the defects since 28.9.2000. That being the position it is presumed that the applicant has no interest in pursuing the matter as also not given any instructions to the learned counsel ^{64 have} and defects ^{64 have} not removed as yet. Thus the OA so filed stands dismissed.



(B.N. Singh Neelam)
Vice Chairman

NS